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(2024) 02 DEL CK 0021

Delhi High Court

Case No: First Appeal From Order No. 366 Of 2018, Civil Miscellaneous Application No. 31263, 31264 Of 2018

Iqbal Khan APPELLANT

Vs

Surjee Devi & Ors RESPONDENT

Date of Decision: Feb. 7, 2024

Acts Referred:

• Employee�s Compensation Act, 1923 - Section 3, 4, 4A(3), 4A(3)(b), 10, 10(A), 10(B), 11, 17, 19, 30(1)(aa)

• Code of Civil Procedure, 1908 - Section 151

Hon'ble Judges: Dharmesh Sharma, J

Bench: Single Bench

Advocate: Madhu Sudan Bhayana, Madahv Shah, Pradhuman, Vikrant Rana, Arjun Khatri,

Pankaj Gupta

Final Decision: Dismissed

Judgement